

**(THROUGH VIDEO CONFERENCING FROM RESIDENCE)**

1. Sunil Gupta Vs. CBI
2. Tek Chandra Agrawal Vs. CBI
3. Kamlesh Agrawal Vs. CBI &
4. Utkarsh Agrawal Vs. CBI

**FIR/RC No. DAI-2018-A-0013**

**Dated 04.04.2018**

***These are four separate applications moved u/S. 457 CrPC on behalf of the above applicant(s), which have been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V.K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Manish Tiwari, Ld. Counsel for applicant Sunil Gupta, Ms. Vaibhavi Sharma, Ld. Counsel for the applicant(s) Tek Chandra Agrawal and Kamlesh Agrawal and Sh. Lakshay Parasher, Ld. Counsel for applicant Utkarsh Agrawal.***

**29.09.2020**

Present : Sh. V.K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Maneesh Tiwari, Ld. Counsel for applicant Sunil Gupta.

Ms. Vaibhavi Sharma, Ld. Counsel for the applicant(s) Tek Chandra Agrawal and Kamlesh Agrawal

Sh. Lakshay Parasher, Ld. Counsel for applicant Utkarsh Agrawal.

The matter was proceeding at the stage of filing replies by the IO to the above application(s) as well as arguments on the same.

It is informed by the Reader of this Court that replies have

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been filed by the IO on the official E-mail of the Court. The IO is directed to file hard copy of the same with the Ahlmad of this Court on or before the NDOH.

Ld. Counsel(s) for the applicant(s) submit that they have not received the copies of the replies and same be provided to them as they wish to go through the same before addressing arguments on the above application(s).

In these circumstances, Ld. Counsel(s) for the applicant(s) are directed to provide their E-mail ID(s) to the Reader of this Court, who is directed to forward the copies of the replies filed by the IO on the E-mails, so provided by the Ld. Counsel(s).

At request of the Ld. Counsel(s) for the applicant(s), put up for arguments on the above application(s) on **08.10.2020** through video conferencing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/29.09.2020

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

**CBI Vs. Devender Rastogi & Ors.  
CC No. 181/19**

*The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/ 2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Chandan Kumar, Ld. Counsel for A-1, Sh. Manish, Ld. Counsel for A-3 and Sh. N.C. Gupta, Ld. Counsel for A-4.*

**29.09.2020**

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Chandan Kumar, Ld. Counsel for A-1

Sh. Manish, Ld. Counsel for A-3.

Sh. N.C. Gupta, Ld. Counsel for A-4.

Accused Devender Rastogi (A-1), Surender Kumar Gogia (A-2) Jagmohan Sharma (A-3) and Anil Malhotra (A-4) are present on bail.

The matter was proceeding at the stage of PE.

Now be put up for PE on **23.10.2020**.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.



The present order has been dictated to Sh. Amit Makhija, Sr.  
PA attached with the undersigned.

(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
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